

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 752 OF 2016 & IA NO. 995 OF 2017 IN
APPEAL NO. 343 OF 2016**

Dated: 15th March, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Balarch Renewable Energy Pvt. Ltd.	...Appellant(s)
Vs.	
Haryana Electricity Regulatory Commission & Anr.	...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R-1
Mr. Aditya Singh for R-2

ORDER

With the consent of the parties, the main appeal is taken up for hearing.

We have heard learned counsel for the parties.

Judgment is Reserved.

**(Justice N. K. Patil)
Judicial Member**
ts/mk

**(I.J. Kapoor)
Technical Member**